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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 49 (RE-2006) / 2004-2009
NEW DELHI, DATED 20th FEBRUARY, 2007

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

1. Import Policy for the following items will be amended as follows:

Exim Code	Item Description	Policy	Policy Conditions
	Betel Nuts:		
0802 90 10	Whole	Free	Import allowed only through Mangalore port
0802 90 12	Split	Free	Import allowed only through Mangalore port
0802 90 13	Ground	Free	Import allowed only through Mangalore port
0802 90 19	Other	Free	Import allowed only through Mangalore port

2. This issues in public interest.

(B.S.MEENA)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No.01/89/180/0043/AM01/PC-IA)